



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार/Government of India



महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
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DIRECTION

Dated: 23rd June, 2016

Subject: Direction under section 13, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 and regulation 18 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), with regard to extension of the validity of Unique Porting Codes (UPCs) that expired on 31st May 2016 issued to the subscribers of M/s Videocon Telecommunication Limited consequent to closure of its commercial services by in Bihar, Haryana, Gujarat, Madhya Pradesh, UP(East) and UP(West) licensed service areas with effect from 11th May, 2016.

No.116-11/2016-NSL-II- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997), has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of license; regulate the telecommunication services; protect the interests of service providers and consumers of the telecom sector;

2. And whereas M/s Videocon Telecommunication Limited (hereinafter referred to as M/s VTL) had, discontinued its commercial services in Bihar, Haryana, Gujarat, Madhya Pradesh, UP(East) and UP(West) licensed service areas with effect from midnight of the 11th May, 2016 and requested its subscribers to port out their mobile numbers to other service providers;

Ravindra

